

डीजल तेल के लिए राज्य वार कोई कोटा नहीं है। पश्चादुक्त उत्पाद के लिए भारी खपत वाले राज्यों के बारे में, जिसमें महाराष्ट्र भी शामिल है मासिक मांग अनुमान लगाये जाते हैं। मांग होने पर, इन अनुमानों के अनुसार सप्लाई की जाती है। जनवरी से मार्च, 1969 तक महाराष्ट्र के लिए लगाये गये अनुमान तथा वास्तविक प्रेषण निम्न प्रकार हैं :—

| | (मीटरी टनों में) | |
|-------------|------------------|--------|
| | कोटा | प्रेषण |
| जनवरी, 1969 | 15,000 | 13,210 |
| फरवरी, 1969 | 16,500 | 12,974 |
| मार्च, 1969 | 16,000 | 15,244 |

(ख) महाराष्ट्र के कुछ जिलों से हल्के डीजल तेल की कमी के बारे में रिपोर्ट मिली थी। इसका कारण बम्बई से घीमा प्रेषण था। जहां पर बम्बई पोर्ट ट्रस्ट रेलवे की श्रमिक समस्याओं के कारण रेलवे लदान पर प्रभाव पड़ा था।

(ग) राज्य सरकार के परामर्श से, अप्रैल मास के लिए हल्के डीजल तेल की मांग 16,500 मीटरी टन अनुमानित है। मांग होने पर तेल कम्पनियों को सम्पूर्ण मात्रा और यदि आवश्यक हो, तो अधिक मात्रा भी भेजने के लिए कहा गया है।

Promotion of Sectional Officers

6197. SHRI S. D. SOMASUNDARAM: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that under part V of Recruitment Rules, only permanent Sectional Officers could be promoted;

(b) if so, the rules under which the temporary Sectional Officers are being promoted; and

(c) the reasons why the temporary Sectional Officers are not promoted to the grade of Assistant Engineers against the quota of Union Public Service Commission as they are equally qualified ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes, Sir.

(b) Temporary Sectional Officers, who are graduates, are selected for appointment to the grade of Assistant Engineer under Part IV of the Recruitment Rules.

(c) the U. P. S. C. quota is to be filled by direct recruitment through the Engineering Services Examination held by the Commission and by transfer, if any, of officers from other departments. The temporary Sectional Officers cannot be promoted as Assistant Engineers against the direct recruitment quota. They may, however, appear in Engineering Services Examination, if otherwise eligible, and if they are successful they will be appointed in the direct recruitment quota.

Increase of Uniform Allowance to Nurses in Employees State Insurance Corporation Dispensaries

6198. SHRI CHANDRIKA PRASAD: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that his Ministry issued a letter No. F. 1271/66-H, dated the 17th April, 1967 addressed to the Delhi Administration regarding the Increase of Uniform Allowances to nurses in the Employees State Insurance Corporation dispensaries;

(b) whether the same has been given effect to by the Administration;

(c) if not, the reasons for the delay and when it is likely to be implemented; and

(d) whether the staff is going to be paid the arrears of the said allowance for the time lag of two years and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (d). Orders contained in the Ministry of Health letter No. F. 12-71/66-H, dated the 17th April, 1966 were extended to the Nursing staff of the Hospitals under the Delhi Administration with effect from the 1st June, 1966. These orders do not apply to the Employees State Insurance Corporation which is an autonomous body.

P. & T. Engineers on Deputation to C. P. W. D.

6199. SHRI P. M. SAYEED :
SHRI SURAJ BHAN :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4055 on the 24th March, 1969 and state :

(a) the tenure of deputation of P & T Engineers to C. P. W. D.;

(b) whether it is proposed to absorb these officials in present posts or repatriate them to P & T on completion of their deputation period and if so, the conditions thereof;

(c) the duty hours they are required to perform especially during the Session days keeping in view the duty hours they are supposed to have normally performed in case of their being in P & T itself;

(d) when they performed duty beyond normal duty period, what mode of compensation is being allowed at present or proposed to be allowed and if not, the reasons therefor;

(e) the position of these officers in

waiting list for allotment of accommodation as indicated; and

(f) the time taken to finalise the special pay case ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Assistant Engineer joined C. P. W. D. on 14th September, 1967 and no tenure has been specified in his case. The Engineering Supervisor joined C. P. W. D. on 21st July, 1967 and he is at present, on deputation for a period of 2 years.

(b) There is no proposal at present to absorb them in the C. P. W. D.

(c) During inter-Session period, these officers observe the normal working hours, i.e. from 9.30 a. m. to 4.30 p. m. The prescribed duty hours in the P & T Department for the non-shift staff of these categories are also from 9.30 a. m. to 4.30 p. m.

During Session period, the normal duty hours are 9.00 a.m. to 5.00 p. m. with one hour lunch break. The officers are, however, required to sit late until the Lok Sabha and Rajya Sabha adjourn in the evening.

(d) The two officers on deputation from the P & T Department are equivalent in rank to the Assistant Engineer and Sectional Officer in the C. P. W. D. Their duty hours are to be adjusted according to the job requirement, as they come under the category of supervisory staff. Like Assistant Engineer and Sectional Officer of the C. P. W. D., no compensation is allowed to these P & T officials for any duty beyond the normal working hours.

(e) The two officers are very junior for any immediate allotment of accommodation from the General Pool, having joined the service comparatively recently.

(f) It is not possible to indicate when the examination of the special pay case will be finalised.